

OA-94/2026/EZ

To

The Hon'ble Chairperson and Members,
National Green Tribunal (Eastern Zone Bench),
Kolkata

Subject: Complaint regarding illegal operation by M/S Saimu Stone Crusher, Bordumsa, Changlang District, Arunachal Pradesh – Operation without valid NOC, excessive extraction beyond SPCB consent limits, and non-response from SPCB Arunachal Pradesh.

Respected Sir/Madam,

I, Chow Wonnaseng Longphoi, resident of Namsai District, Arunachal Pradesh, write to seek urgent intervention from the Hon'ble Tribunal regarding persistent and gross violations committed by M/S Saimu Stone Crusher, located at Bordumsa, Changlang District. Despite repeated complaints and submission of documentary evidence to the Arunachal Pradesh State Pollution Control Board (APSPCB), no action has been taken till date.

Details of Violation

• **No Valid NOC from Competent Authority:**

As per RTI reply dated 13.08.2025 from the Office of the ADC, Bordumsa, M/S Saimu Stone Crusher does not possess a valid No Objection Certificate (NOC) from the Department of Geology & Mining, Itanagar for the year 2025-26, which is mandatory for its operations. The unit continues to operate without the required NOC, in complete violation of mandatory state mining and environmental regulations.

• **Excessive Extraction & Crushing:**

The SPCB's Consent Order No. APSPCB-7542021SSC6009-12 (dated 12.12.2024) permits an annual extraction and crushing limit of 10,800 cum. However, the crusher's own monthly returns for Jan, Feb, Mar, May, and June 2025 show extraction and crushing far in excess of permitted limits. Such illegal over-extraction not only undermines regulatory intent but poses grave risk to the local ecology and community.

• **Lack of SPCB Response:**

Despite having submitted comprehensive documentary evidence and formal complaints regarding these violations, Arunachal Pradesh State Pollution Controls Board (APSPCB) has failed to initiate any investigation or enforcement action to date. This inaction has effectively enabled the Stone Crusher unit to continue its illegal and environmentally hazardous operations unchecked.

5032
03/11/25

N.G.T., E.Z.B., KOLKATA
 Receipt No. NLT/B2B/Kol/453
 Date 03/11/2025

Impact

The unchecked excess extraction beyond permitted limits and operation without valid NOC is causing irreversible harm to local environment, natural resources, and community interests. Continued regulatory apathy and the failure of SPCB to act demands judicial intervention for enforcement of statutory norms.

Prayers

I respectfully request that the Hon'ble Tribunal may kindly:

1. Direct APSPCB (Arunachal Pradesh State Pollution Controls Board) and Department of Geology & Mining, Arunachal Pradesh to immediately investigate the above-stated violations.
2. Direct immediate suspension of the Consent to Operate and closure of M/S Saimu Stone Crusher pending compliance with all statutory and environmental clearances, including a valid NOC.
3. Proceed against the defaulting stone crusher unit as per provisions of environmental and mining laws.
4. Grant any other relief as deemed fit and proper in the interest of environment and public justice.

Enclosures (as per file):

- RTI reply from ADC, Bordumsa, dated 13.08.2025
- SPCB Consent Order dated 12.12.2024
- Monthly extraction/crushing returns for Jan, Feb, Mar, May, and June 2025
- Relevant supporting documents

Sincerely,



Chow Wonnaseng Longphoi

Resident, Namsai District, Arunachal Pradesh

Email: wonnaseng@gmail.com | Contact: 9436224357

Date: 29.10.2025

Date: 15, Sept' 2025

To

The Member Secretary,
Arunachal Pradesh State Pollution Control Board (APSPCB),
Department of Environment, Forest & Climate Change,
Paryavaran Bhawan, Yupia Road, Papu Nallah,
Naharlagun, Arunachal Pradesh

Subject: Complaint against M/S Saimu Stone Crusher, Bordumsa, District Changlang—Operation without Valid NOC & Excessive Extraction and Crushing Beyond Consent Order Limits—Request for Immediate Action and Cancellation of Consent.

Respected Sir,

I am writing to bring to your urgent attention gross violations being committed by M/S Saimu Stone Crusher, located at Bordumsa, District Changlang. Based on official information furnished to me under the RTI Act, several critical discrepancies and illegalities have come to light regarding their operations, which require your immediate intervention.

As per the RTI reply dated 13th August 2025 from the Office of the Additional Deputy Commissioner, Bordumsa, it has been categorically stated that M/S Saimu Stone Crusher does not possess a valid and current No Objection Certificate (NOC) from the Department of Geology & Mining, Itanagar for the year 2025-26 or for renewal, which is a mandatory prerequisite for any stone crusher operations in the state (Enclosed: Copy of RTI Reply). Despite this, the unit is continuing its operations in blatant violation of all regulatory requirements.

Furthermore, a review of the Consent Order (No. APSPCB-754/2021/SSC/6009-12, dated 12-12-2024) issued by APSPCB reveals that M/S Saimu Stone Crusher has been granted an annual extraction and crushing limit of 10,800 cum for stone chips/aggregates. However, monthly returns submitted by the crusher unit themselves (copies enclosed) clearly indicate that the total quantity of material extracted and crushed during the period under review has far exceeded the permitted limit (Enclosed: Consent Order, Monthly Returns for Jan, Feb, Mar, May and June 2025).

Such flagrant violations of both environmental and mining regulations not only undermine the regulatory framework but also cause severe, irreversible impacts on the local environment and community resources.

I therefore urge the APSPCB to:

- Immediately initiate a thorough investigation into the above-mentioned violations by M/S Saimu Stone Crusher.

- Take stringent and exemplary action as per law against the defaulting unit, including the immediate cancellation of Consent to Operate and closure of the stone crusher pending compliance.

- Ensure that operations are not allowed to continue until all statutory and environmental clearances, especially a valid NOC from the Department of Geology & Mining, are obtained and all limits as per the SPCB Consent Order are strictly adhered to.

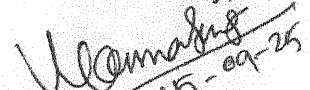
Please treat this matter with utmost urgency and seriousness. If prompt and appropriate action is not taken by the Board within a reasonable time, I will be compelled to approach the Hon'ble National Green Tribunal (NGT) for necessary relief and the enforcement of environmental norms.

Enclosed:

- RTI Reply from ADC, Bordumsa (13.08.2025)
- Copy of SPCB Consent Order for M/S Saimu Stone Crusher (12.12.2024)
- Monthly Extraction/Crushing Returns (Jan, Feb, Mar, May and June 2025)
- Any other relevant documents

Thanking you,

Yours sincerely,



Chow Wonnaseng Longphoi
Namsai, District – Namsai, Ar.P
Email – wonnaseng@gmail.com,
Contact - 9436224357

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER
BORDUMSA :: CHANGLANG DISTRICT

NO.BSA/GM/RTI/2022-23 / 653-35

Dated Bordumsa, the 13th August'2025

To,

✓ Chow Wonnaseng Longphoi
 Namsai District, Namsai.

Sub :- Furnishing of information under RTI Act-2005.

Sir,

In response to your letter no. Nil dated 10th August 2025 I am herewith furnishing the following information as below: -

Sl/No.	Query	Reply
1	Guidelines for establishment of Stone Crusher Plants	Enclosed at Annexure-1
2	List of Stone Crusher Plants in Bordumsa Sub-Division, Changlang District, A.P.	There are 2(two) nos. of stone crusher under Bordumsa Sub-Division: - 6. M/s Saimu Stone Crusher. 7. M/s Maa Tara Enterprise
3	Details of Govt. notified quarries in Bordumsa Sub-division.	Govt. notified quarry: - Modoi-Mukh 'USF' (Enclosed at Annexure-2)
4	Copy of Mining Lease/Permit Quarry Lease, grant to firm or individual/etc, by the competent authority for extraction and removal of minor minerals from the notify quarry only.	Mining lease/ Permit quarry lease has not granted to firm or individual/etc. under Bordumsa sub-division except Govt. notified quarry Modoi-Mukh 'USF'
5	Copy of Treasury Challan, after approval from the authority for extraction of minor Minerals the stone crusher plant/Firm deposited necessary royalty through the Treasury Challan under the Head of Account-0853 (8000) NFMI (Non ferrous Mining and Metallurgical Industries). The royalty has to be deposited to the state exchequer in a single instalments only.	Enclosed at Annexure- 3
6	Copy of Geo Appraisal Committee report with colour photograph of the committee during physical visit to the proposal site for establishment of stone crusher plant. And No Objection Certificate from concerned Gaon Bura.	Enclosed at Annexure-4 Colour photograph of Geo Appraisal committee not available.
7	Copy of No Objection Certificate for establishment of stone crusher plant issued in Bordumsa Sub-division, Changlang District to various stone crusher plants by Department of Geology and Mining, Itanagar.	Enclosed at Annexure-5
8	Copy of proposes for renewal of No Objection Certificate to the Department of Geology and Mining, Itanagar for establishment of stone crusher plants (All) at Bordumsa Sub-Division, Changlang District.	In the jurisdiction under reference, there are only two stone crusher unit in operation. Amongst them, M/s Saimu Stone crusher has submitted its proposal for renewal of the No Objection Certificate (NOC) to this department, and a copy of the same is enclosed herewith for reference in annexure "4". In respect of M/s Maa Tara Enterprise Stone crusher unit, the renewal proposal is not applicable at

SCHEDULE - V

[See rule 7 (1)]



Format for common consent order/authorization
 ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
 PARYAVARAN BHAWAN, YUPIA ROAD, PAPU NALLAH
 NAHARLAGUN

No. APSPCB-754/2021/SSC/ 6009-12

Date: 13/12/2024

CONSENT ORDER

Consent to establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended [to be referred as Water Act and Air Act respectively].

Renewal of Consent to operate is granted to M/s Saimu stone crusher, village Goju, P.O. Bordumsa, district Changlang, Arunachal Pradesh, located in the area declared under the provisions of the Water Act/air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:-

- The Consent to operate is granted from 09/11/2024 to 08/11/2027 after which the applicant shall submit a fresh application for renewal before three months from the date of expiry.
- The consent is valid for manufacture of the following products/by products with capital investment of Rs. 41.81 lakhs.

S. No.	Product	Maximum annual quantity
1	Stone chips/aggregates	10,800 cum

3. Conditions under Water Act:-

- The daily quantity of trade effluent from the factory shall not exceed 3,000 Liters.
- The daily quantity of the sewage effluent from the factory shall be disposed off through scientific manner by a septic tank or soak pit.
- The daily quantity of water consumption shall not exceed 4,100 Liters per day.
- The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal.

4. Conditions under Air Act:-

S. No.	Industry	Parameter	Standards
1	2	3	4
	Stone Crushing Unit	Suspended Particulate Matter (SPM)	The Standards consist of two paras:
			(i) Implementation of the following Pollution Control measures: (a) Dust containment cum suppression system for the equipment. (b) Construction of wind breaking walls. (c) Construction of the metalled roads within the premises.

[Handwritten Signature]
 J.MDO
 District Engineer & Air Inq
 Govt of A.P. Bordumsa

[Handwritten Signature]
 Member Secretary
 State Pollution Control Board
 Govt. of Arunachal Pradesh
 Naharlagun

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER
BORDUMSA, CHANGLANG DISTRICT::: (A.P)

NO.BSA/GMSCU/NOC/2020-21

Dated Bordumsa the, 18th Oct/2024

To,

The Secretary
Deptt. of Geology & Mining
Govt. of Arunachal Pradesh
Itanagar.

Sub:- Submission of Geo- Appraisal report for re-newal of NOC in respect of M/s Saimu Stone Crusher Unit.

Ref:- CHLG/G&M/SC/07/2020-21/729, Dated 09.07.2024

Sir,

With reference to the DC, Changlang order no. subject cited above, I am submitting herewith a Geo-Appraisal Committee report in CU-FORM 'B' in respect of M/s Saimu Stone Crusher Unit, Saimu village under Bordumsa Sub-Division, District Changlang (A.P) . The constituted members conducted a joint inspection on 07.08.2024 and submitted the verified ground report dully signed by the members in CU-FORM 'B' to the undersigned that the proposed location is feasible for renewal of Crusher unit.

This is for favour of your kind information and necessary action please.

Yours faithfully,

(Oling Lego) APCS

Additional Deputy Commissioner
Bordumsa (A.P)

Dated Bordumsa the, 18th Oct/2024

Memo No. NO.BSA/GMSCU/NOC/2020-21

Copy to:-

1. The Secretary of Geology & Mining, Itanagar (A.P) for kind information please
2. The Director of Geology & Mining, Itanagar (A.P) for kind information please
3. The AMDO, Bordumsa for kind information.
4. Office copy

(Oling Lego) APCS

Additional Deputy Commissioner
Bordumsa (A.P)

Received
Deptt. of Geology & Mining
Itanagar

FORMAT FOR SUBMISSION OF MONTHLY RETURN BY THE CRUSHER UNIT

CU FORM - D

For the month of Jan/2025

Sl. No.	Serial No & Date of mining permit obtained for extraction of minor minerals	Quantity of minor mineral extracted/ removed	Name of the notified query for where minor mineral have been removed	Quantity of minor minerals used/ crushed in the plant (in cum)	Quantity of minerals disposed of (in cum)	Quantity of minor minerals in the stock/not disposed of (in cum)	Amount of goods tax paid (in Rs.)	Number of transport challan obtained for transportation of crushed stone	Name of Agencies/firm where crushed stones supplied	Remarks
1	622 cum 012160	622 cum	Model Mutha USP	648 cum	622 cum	Nil	GST Paid	27 nos	Global, Bhatnagar's, Global	B/F from Dec/24
2	12/1/25	600 cum	- do -	388 cum	350 cum	250 cum	- do -	25 nos	Global	600 cum

NB: Following documents shall be submitted with the report;

1. Copy of mining permit
2. Copy of transport challan
3. Copy of treasury challan/Bank draft of royalty paid
4. Proof of payment of goods tax

Saimu Stone Crusher
Authorized Signatory

Signature of the Proprietor/ Owner

Name: Ashak Parinawal

M/s: Saimu Stone Crushers

Office seal with date: Vill - Saimu, Bordumsa

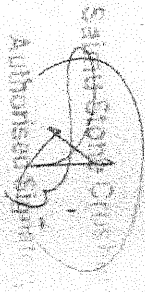
FORMAT FOR SUBMISSION OF MONTHLY RETURN BY THE CRUSHER UNIT

For the month of Feb/25

Sl. No.	Serial No & Date of mining permit obtained for extraction of minor minerals	Quantity of minor mineral extracted/ removed	Name of the notified quarry for where minor mineral have been removed	Quantity of minor minerals used/ crushed in the plant (in cum)	Quantity of minerals disposed of (in cum)	Quantity of minerals in the stock/not disposed of (in cum)	Amount of goods tax paid (in Rs.)	Number of challan obtained for transportation of crushed stone	Name of Agencies/firm where crushed stones supplied	Remarks
1	250 cum	250 cum	Modbi Markh *UGF	250 cum	250 cum	Nil	GST Paid	15 nos	divraj Bajaj	ERT stream Jan/25
2	01216A 7/2/25	600 cum	-do-	600 cum	584 cum	16 cum	-do-	40 nos	Stream Divraj Markh	600 cum
3	01216T 24/3/25	700 cum	-do-	---	---	716 cum	-do-	--	---	700 cum

NB: Following documents shall be submitted with the report:

1. Copy of mining permit
2. Copy of transport challan
3. Copy of treasury challan/Bank draft of royalty paid
4. Proof of payment of goods tax



Signature of the Proprietor/ Owner

Name: Ashok Periswal

M/s Salem Stone Crushers

Office seal with date

Vill - Gavuru Boddur

(Handwritten signature)

FORMAT FOR SUBMISSION OF MONTHLY RETURN BY THE CRUSHER UNIT

month of March/25

1	2	3	4	5	6	7	8	9	10	11
Serial No & Date of mining permit obtained for extraction of minor minerals	Quantity of minor mineral extracted/ removed	Name of the notified quarry for where minor mineral have been removed	Quantity of minor minerals used/ crushed in the plant (in cum)	Quantity of minerals disposed of (in cum)	Quantity of minor minerals in the stock/ not disposed of (in cum)	Amount of goods tax paid (in Rs.)	Number of challan obtained for transportation of crushed stone	Name of Agency/ firm whose crushed stones supplied	Remarks	
1. 716 cum 01/21/25	716 cum	Modori Mukh USF	724 cum	716 cum	Nil	GST Paid	54 nos	DMF	ST from Feb/25	
2. 800 cum 4/03/25	800 cum	-do-	819 cum	800 cum	Nil	-do-	59 nos	Pravin Singh Alkaram	800 cum	
3. 1000 cum 10/2/25	1000 cum	-do-	1022 cum	1000 cum	Nil	-do-	62 nos	Pravin Singh Alkaram	1000 cum	
4. 1000 cum 24/3/25	1000 cum	-do-	1022 cum	1000 cum	Nil	-do-	63 nos	Pravin Singh Alkaram	1000 cum	
5. 800 cum 28/3/25	800 cum	-do-	271 cum	257 cum	543 cum	-do-	11 nos	Pravin Singh Alkaram	800 cum	
6. 1000 cum 29/3/25	1000 cum	-do-	-	-	1543 cum	-do-	-	-	1000 cum	

NB: Following documents shall be submitted with the report;

1. Copy of mining permit
2. Copy of transport challan
3. Copy of treasury challan/Bank draft of royalty paid
4. Proof of payment of goods tax

Saimu Stone Crusher
Authorized Signature

Signature of the Proprietor/ Owner

Name: Shobh Prasad

M/s Saimu Stone Crusher

Office seal with date VIII - Saimu Bdr dawas

2 Date of Mining & Mfg
GATE NO 45, BORDURISA
SAMD

FORMAT FOR SUBMISSION OF MONTHLY RETURN BY THE CRUSHER UNIT

CU FORM - 0

For the month of May-25

Sl. No.	Serial No & Date of mining permit obtained for extraction of minor minerals	Quantity of minor mineral extracted/ removed	Name of the notified quarry for where minor mineral have been removed	Quantity of minor minerals used/ crushed in the plant (in cum)	Quantity of minerals disposed of (in cum)	Quantity of minerals in the stock/not disposed of (in cum)	Amount of goods tax paid (in Rs.)	Number of transport challan obtained for transportation of crushed stone	Name of Agencies/firm where crushed stones supplied	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	974 cum	974 cum	Modol Mukh 'USF'	994 cum	974 cum	Nil	GST Paid	70 nos	Baba Lakhl, Mochhal	U/F from April/25
2	012191 Dt-13/05/25	1000 cum	Modol Mukh 'USF'	1022 cum	1000 cum	Nil	20520/-	95 nos	Tapshi, theepak, Rituporn, Lal, Juijal, Biji	1000 cum
3	012193 Dt-15/05/25	800 cum	Modol Mukh 'USF'	65 cum	63 cum	737 cum	12384/-	5 nos	Dahal, Biji	800 cum
4	012197 Dt-30/05/25	1000 cum	Modol Mukh 'USF'	Nil	Nil	1737 cum	20520/-	Nil	Nil	1000 cum

NB: Following documents shall be submitted with the report:

1. Copy of mining permit
2. Copy of transport challan
3. Copy of treasury challan/Bank draft of royalty paid
4. Proof of payment of goods tax


Saimu Stone Crusher
Authorised Signatory

Signature of the Proprietor/ Owner

Name:- Ashok Perwal

M/s Saimu Stone Crusher, Vill Saimu, Bordinasa
Office seal with date:

2



FORMAT FOR SUBMISSION OF MONTHLY RETURN BY THE CRUSHER UNIT

CU FORM - D


For the month of JUNE-25

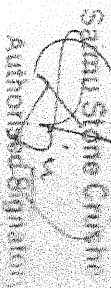
Sl. No.	Serial No & Date of mining permit obtained for extraction of minor minerals	Quantity of minor mineral extracted/ removed	Name of the notified quarry for where minor mineral have been removed	Quantity of minor minerals used/ crushed in the plant (in cum)	Quantity of minerals disposed of (in cum)	Quantity of minor minerals in the stock/not disposed of (in cum)	Amount of goods tax paid (in Rs.)	Number of challan obtained for transportation of crushed stone	Name of Agencies/ firm where crushed stones supplied	Remarks
1	1737 cum	1737 cum	Modoi Mukh 'USF'	1779 cum	1737 cum	Nil	GST Paid	80 nos	BIPU	11
2	012199 Dt-06/06/25	1000 cum	Modoi Mukh 'USF'	1022 cum	1000 cum	Nil	20520/-	65 nos	BIPU	B/F from May/25
3	012200 Dt-10/06/25	1000 cum	Modoi Mukh 'USF'	1024 cum	1000 cum	Nil	20520/-	63 nos	BIPU	1000 cum
4	004072 Dt-17/06/25	1000 cum	Modoi Mukh 'USF'	1024 cum	1000 cum	Nil	20520/-	66 nos	BIPU	1000 cum
5	004073 Dt-17/06/25	400 cum	Modoi Mukh 'USF'	414 cum	400 cum	Nil	6192/-	43 nos	BIPU, Kinogen doharia	400 cum
6	004075 Dt-25/06/25	1000 cum	Modoi Mukh 'USF'	903 cum	884 cum	116 cum	20520/-	76 nos	BIPU, Mijir Hazarika, Baha Enterprise	1000 cum
7	011070 Dt-25/06/25	1000 cum	W Pen Mohol Bet Camp 'USF' Quarry	Nil	Nil	1116 cum	20520/-	Nil		1000 cum

NB: Following documents shall be submitted with the report;

1. Copy of mining permit
2. Copy of transport challan
3. Copy of treasury challan/Bank draft of royalty paid
4. Proof of payment of goods tax

2
Datta Choudhary & M. M. Singh
Banshi Nagar, Bardsi




Samu Stone Crusher
Authorized Signatory

Signature of the Proprietor/ Owner

Name:- Ashok Perival

M/s Samu Stone Crusher, Vill. Samu, Bardsi
Office seal with date.